

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise and Customs)

**Notification**

New Delhi, the 5<sup>th</sup> January, 2016

**No. 01/2016-Customs (N.T.)**

G.S.R.....(E).—In exercise of the powers conferred by sub-section (2) of section 146 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations further to amend the Customs Brokers Licensing Regulations, 2013, namely:-

1. (1) These regulations may be called the Customs Brokers Licensing (Amendment) Regulations, 2016.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the said Regulations, in regulation 5, in clause (f), in sub-clause (ii), for the letters, ' CA/MBA/LLB' , the letters ' CA/MBA/LLB/ACMA/FCMA' shall be substituted.

**[F.No.502/1/2013-Cus-VI]**

(Zubair Kamili)  
Director (Customs)

[Note:- The principal regulations were published vide number G.S.R. 395(E), dated the 21<sup>st</sup> June, 2013 in Part II, Section 3, sub-section (i) of the Gazette of India, Extraordinary, by Notification No. 65/2013-Customs (N.T.) dated the 21<sup>st</sup> June, 2013].